

**Central Administrative Tribunal  
Principal Bench**

**CP No.636/2016 in  
OA No.4490/2015**

New Delhi, this the 16<sup>th</sup> day of March, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ms. Asha Prabha Bhardwaj, Aged about 61 years  
Z.R.O.(Retd.), South West-II  
Vasant Kunj, New Delhi  
R/o House No.B-37, Ground Floor  
Green Field Colony, R Side  
Faridabad, Haryana, Pin-121010. ....Applicant

(By Advocate: Shri Malaya Chand)

**Versus**

Keshav Chandra  
Chief Executive Officer  
Delhi Jal Board, Varunalaya, Jhandewallan  
New Delhi. ....Respondent

(By Advocate: Ms. Sakshi Popli)

**ORDER (ORAL)**

**Justice Permod Kohli, Chairman :-**

Learned counsel for the respondents has placed on record a copy of order dated 14.03.2017 whereby the retiral benefits, i.e., Leave Encashment with interest @9% as awarded by this Tribunal has been sanctioned. The order further mentions that the GPF has already been paid. For other retiral benefits, learned

counsel for the respondents submits that the same shall be released within four weeks.

2. In view of the aforesaid order and the statement of learned counsel for the respondents made before the court, the present proceedings are hereby dropped. Notice issued to the alleged contemnor is discharged.

**( K.N. Shrivastava)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

/vb/